

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 109**

**IN THE MATTER OF:**

**M3M Urbana Condominium Owners  
Association**

**CP (IB) No. 111/Chd/Hry/2022**

**...Petitioner-Financial Creditor**

**Versus**

**M3M India Pvt. Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Sahej Mahajan, Advocate

**For the Respondent** : Mr. Aalok Jagga with Mr. APS Madaan,  
Advocates

**ORDER**

Heard the submissions made by the Ld. counsel for the petitioner-financial creditor. Ld. counsel for the petitioner-financial creditor has submitted an affidavit on behalf of petitioner-financial creditor to place on record the additional information/documents which are having four annexures. The same are taken on record. The compliance affidavit has been filed vide diary No.00762/08 dated 21.02.2024. The same is taken on record. The Ld. counsel for the respondent-corporate debtor has prayed for grant of adjournment on the ground that arguing senior counsel is not available. With the consent of both the counsels, list the matter on 29.05.2024.

Sd/-  
**(L. N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**

May 6, 2024  
Mamta